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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA 134/2002
in
OA 2049/2001

New Delhi this the 8th day of July, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J).
Hon'ble Shri M.P. Singh, Member(A).

Smt. Ammini & Ors. ... Applicants.

Versus

Union of India & Ors. ... Respondents.

O R D E R (By Circulation)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J).

In this review application filed by the respondents, they have prayed for review of Tribunal's order dated 11.4.2002 in OA 2049/2001. The order is an oral order passed after hearing learned counsel for the parties. It is seen from a perusal of the Review Application that the respondents have tried to reargue the case but have not been able to show that there is any error apparent on the face of the record to warrant review of the aforesaid order. Having regard to the settled law on the subject of review applications (See for example, **A.T. Sharma Vs. A.P. Sharma** (AIR 1979 SC 1047) and **Meera Bhanja Vs. Nirmala Kumari Choudhury** (AIR 1995 SC 455)), as we do not see any error apparent on the face of the record or any other sufficient reasons as provided under Order 47 Rule 1 CPC read with Section 22(3)(f) of the Administrative Tribunals Act, 1985, the Review Application is rejected.


(M.P. Singh)
Member(A)

~SRD~


(Smt. Lakshmi Swaminathan)
Vice Chairman (J)